GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1484

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/, MAGHA 23, 1940 (SAKA)

FRAUDS/CHEATING VIA E-MAIL AND SMS

1484. SHRI RAHUL SHEWALE: SHRI SANJAY DHOTRE: SHRI BHARTRUHARI MAHTAB:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of frauds/cheating being committed *via* e-Mail and SMS have increased across the country during each of the last three years despite several measures taken by the Government to curb such cases;

(b) if so, the number of such cases reported during the said period, State/UT-wise along with the losses incurred to the users of mobile phone/internet;

(c) whether the Government has devised any pre-emptive mechanism to detect such frauds in the country, if so, the details thereof and if not, the reasons therefor; and

(d) the other steps proposed to be taken by the Government to prevent such fraudulent activities in the country and to make good the losses to users due to such fraudulent activities?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to d): 'Police' and 'Public Order' are State subjects as per the Constitution of

India; and States are primarily responsible for prevention, detection and investigation of crimes through their law enforcement machinery. The Law Enforcement Agencies take legal action as per provisions of law against the cyber fraud offenders. Steps have also been taken to spread awareness about such frauds, issue of alerts/advisories, training of law enforcement agencies, etc. to prevent such frauds and to speed up investigation. As per National Crime Records Bureau (NCRB), details of cyber fraud cases registered in last three years is as

below:-

LS.US.Q.NO.1484 FOR 12.02.2019

Year	No. of cyber fraud cases registered
2014	1286
2015	2384
2016	2522

Data pertaining to 2017 & 2018 is presently not available.

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